

connection, I would like to demand from the Government that they should hold a dialogue with the fishermen tomorrow and discuss it with the hon. Members of Parliament hailing from Coastal areas also and safeguard the interest of the small fishermen of the country because crores of people depend upon them. Therefore, the Government should pay attention to it.

[English]

DR. VASANT NIWRUTTI PAWAR (Nasik): Urea is utilised in our country by about 57 per cent of the farmers. But one month prior to the announcement of the Budget, urea had disappeared from the market because of some rumours that prices are going to go up. There is a lot of stock with the private traders. I urge upon the Government to release the urea to all the States including Maharashtra and make it available to all the cooperative societies in Maharashtra.

MR. SPEAKER: Today the business has been very pleasant and up to the mark. Let us do it in the future also.

[Translation]

SHRI RAM NAGINA MISHRA (Padrauna): Mr. Speaker, Sir, I am thankful to you for giving me time to speak. I would like to draw your attention as well as that of the Government towards a very important issue. My constituency is located on the border of Nepal and Bihar and only river Narayani divides the two territories. Between both these territories is a 100 km long stretch of land where the writ of the Jungle Party runs. News papers widely report about terrorism. However, in the areas of Deoria in Bihar and Nepal, in the vicinity of river Gandak it is the Jungle Party which rules. They

have formed many gangs, probably, no day passes off when incidents of dacoity and kidnappings are not reported. These gangs shifts their operations to Nepal and Bihar when Uttar Pradesh Police mounts pressure and similarly shift to Uttar Pradesh and Nepal when Bihar Police mounts pressure. This issue pertains to these three territories. A few days back nephew of the Governor was kidnapped. At that time the Centre in consultation with Bihar and Uttar Pradesh Government set up a Police Post in the area. All the Police Officers there have widely toured the area and have unanimously demanded that Government should deploy the Reserve Police and set up Police Stations on the border. PAC should be deployed in the area. People of the area are migrating and are asking for protection. I am making this submission because this issue has international ramification. It is an important matter and Central Government should hold talks with Governments of Uttar Pradesh, Bihar and Nepal to ensure the security in the area.

12.31 hrs.

PAPERS LAID ON THE TABLE

Delhi Urban Art Commission (Terms and Conditions of Service): Amendment Rules, 1993, Annual Report, Annual Accounts and Review on the working of the National Cooperative Housing Federation of India, New Delhi for 1992-93 etc.

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Sir, I beg to lay on the Table:—

- (1) A copy of the Delhi Urban Art Commission (Terms and

Conditions of Service) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 563 in Gazette of India dated the 20th November, 1993 under subsection (3) of section 26 of the Delhi Urban Art Commission Act, 1973.

[Placed in Library. See No. LT-5419/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1992-93.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1992-93, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1992-93.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-5420/94]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1)

of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5421/94]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Urban Affairs, New Delhi, for the year 1992-93.

[Placed in Library. See No. LT-5422/94]

[Translation]

Review on the working of and Annual Report of Central Electronics Limited, New Delhi for 1992-93 etc.

THE MINISTER OF STATE IN THE
PRIME MINISTER'S OFFICE AND
MINISTER OF STATE IN THE

DEPARTMENT OF ATOMIC ENERGY
AND DEPARTMENT OF SPACE AND
MINISTER OF STATE IN THE MINISTRY
OF SCIENCE AND TECHNOLOGY
(SHRI BHUVNESH CHATURVEDI): Sir, I
beg to lay on the Table:-

(1) A copy each of the following
papers (Hindi and English
versions) under sub-section (1)
of section 619A of the
Companies Act, 1956:—

(i) Review by the Government
on the working of the
Central Electronics Limited,
New Delhi, for the year
1992-93.

(ii) Annual Report of the Central
Electronics Limited, New
Delhi, for the year 1992-93,
alongwith Audited Accounts
and comments of the
Comptroller and Auditor
General thereon.

[Placed in Library. See No. LT-5423/94]

(2) (i) A copy of the Annual Report
(Hindi and English versions)
of the Consultancy
Development Centre, New
Delhi, for the year 1992-93,
alongwith Audited Accounts.

(ii) A copy of the Review (Hindi
and English versions) by the
Government on the working
of the Consultancy
Development Centre, New
Delhi, for the year 1992-93.

[Placed in Library. See No. LT-5424/94]

(3) (i) A copy of the Annual Report
(Hindi and English versions)

of the Indian Institute of
Astrophysics. Bangalore for
the year 1992-93.

(ii) A copy of the Annual
Accounts (Hindi and English
versions) of the Indian
Institute of Astrophysics,
Bangalore, for the year
1992-93, together with Audit
Report thereon.

(iii) Statement (Hindi and
English versions) regarding
Review by the Government
on the working of the Indian
Institute of Astrophysics,
Bangalore, for the year
1992-93.

[Placed in Library. See No. LT-5425/94]

(4) Statement (Hindi and English
versions) showing reasons for
delay in laying the papers
mentioned at (3) above.

(5) A copy of the Detailed
Demands for Grants (Hindi and
English versions) of the
Department of Space for the
year 1994-95.

[Placed in Library. See No. LT 5426/94]

[English]

**Monopolies and Restrictive Trade
Practices (Amendment) Rules, 1994,
Notifications under Companies Act,
1956 etc.**

THE MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND

COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table:—

- (1) A copy of the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 96(E) in Gazette of India dated the 14th February, 1994 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

[Placed in Library. See No. LT-5427/94]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 641 of the Companies Act, 1956:—

- (i) G.S.R. 756(E) published in Gazette of India dated the 16th December, 1993 making certain alterations in Schedule XIV to the Companies Act, 1956.
- (ii) G.S.R. 48(E) published in Gazette of India dated the 1st February, 1994 making certain amendments in Schedule XIII to the Companies Act, 1956.

[Placed in Library. See No. LT-5428/94]

- (3) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

- (i) The Cost Accounting Records (Soaps and

Detergents) Rules, 1993 published in Notification No. G.S.R. 677(E) in Gazette of India dated the 29th October, 1993.

- (ii) The Cost Accounting Records (Cosmetics and Toiletries) Rules, 1993 published in Notification No. G.S.R. 678 (E) in Gazette of India dated the 29th October, 1993.

- (iii) The Companies (Acceptance of Deposits) (Amendment) Rules, 1993 published in Notification No. G.S.R. 744(E) in Gazette of India dated the 10th October, 1993.

[Placed in Library. See No. LT-5429/94]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1992-93.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-5430/94]

- (6) A copy of the One Hundred and Forty-Seventh Report (Hindi and English versions) of the Law Commission on the Specific Relief Act, 1963.

[Placed in Library. See No. LT-5431/94]

Review on the working of and Annual Report of Tyre Corporation of India Limited, Calcutta for 1992-93 etc.

[Translation]

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY
(DEPARTMENT OF INDUSTRIAL
DEVELOPMENT AND DEPARTMENT
OF HEAVY INDUSTRY) (SHRIMATI
KRISHNA SAHI): Sir, I beg to lay on the
Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government on the working of the Tyre Corporation of India Limited, Calcutta, for the year 1992-93.
- (ii) Annual Report of the Tyre Corporation of India Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5432/94]

- (b) (i) Statement regarding Review by the Government on the

working of the Bharat Bhari Udyog Nigam Limited, Calcutta, and its subsidiaries, for the year 1992-93.

- (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited. Calcutta and its subsidiaries, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5433/94]

- (c) (i) Statement regarding Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year 1992-93.
- (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 5434/94]

- (2) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1992-93 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. LT 5435/94]

Annual Report and Review on the working of Central Tool Room and Training Centre, Jamshedpur, for 1991-92 and 1992-93 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Jamshedpur, for the years 1991-92 and 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Jamshedpur, for the years 1991-92 and 1992-93.

[Placed in Library. See No. LT 5436/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the years 1991-92 and 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government

on the working of the central Tool Room and Training Centre, Bhubaneswar, for the years 1991-92 and 1992-93.

[Placed in Library. See No. LT-5437/94]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Delhi, for the year 1992-93.

[Placed in Library. See No. LT-5438/94]

Annual Accounts of the National Capital Region Planning Board, New Delhi for 1992-93.

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL) On behalf of SHRI P. K. THUNGON: Sir, I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1992-93, together with Audit Report thereon under section 26 of the National Capital Region Planning Board Act, 1985.

[Placed in Library. See No. LT-5439/94]